

PUNJAB VIDHAN SABHA

Bill No. 23-PLA-2015

**THE PUNJAB SCHOOL TEACHERS' EXTENSION IN SERVICE
BILL, 2015**

A

BILL

to prevent disruption of studies of students in the schools on account of retirement of teachers on attaining the age of superannuation in the midst of an academic session.

BE it, enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab School Teachers' Extension in Service Act, 2015. Short title and commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In this Act, unless the context otherwise requires, "teacher" means a regular teacher, who serves in a school, located in the State of Punjab. Definitions.

3. Notwithstanding anything contained in any law or service rules applicable to the teachers, all such teachers, who would otherwise have retired from service on completion of age of superannuation on any day falling between the 1st day of August of a year and the last day of the month of February of the succeeding year, except in case of their otherwise voluntary option, shall continue in service, and they shall be deemed to be on extension in their service after the date of superannuation up to the 31st day of the following month of March with the condition that there shall neither be any increment nor any promotion during the period of the said extension specific to these teachers only. Extension in Service of teachers after attaining the age of superannuation.

STATEMENT OF OBJECTS AND REASONS

There is an imperative need to prevent disruption of studies of students in the Government Schools in the State of Punjab on account of retirement of teachers on attaining the age of superannuation in the midst of academic session. It is, therefore, necessary that all such teachers, who would otherwise have retired from service on completion of age of superannuation on any day falling between the 1st day of August of a year and the last day of month of February of the succeeding year, shall, except in case of their otherwise voluntary option, continue in service, and shall be deemed to be on extension in service after the date of superannuation up to the 31st day of the following month of March with the condition that there shall neither be any increment nor any promotion during the period extension specific to teachers.

Hence This Bill.

DR. DALJIT SINGH CHEEMA,
Minister for School Education,
Punjab.

FINANCIAL MEMORANDUM

The financial implication of the Punjab School Teachers, Extension in Service Bill.

All teachers who would otherwise have retired from service on completion of age of superannuation on any day falling between the 1st day of August of a year and the last day of the month of February of the succeeding year, shall continue in service, and they shall be deemed to be on extension in their service after the date of superannuation, up to the 31st day of the following month of March with the condition that there shall neither be any increment nor any promotion during the period of such extension.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 23rd September, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 23rd September, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).